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THE GAZETTE OF INDIA

Government of India
Ministry of Finance
DEPARTMENT OF REVENUE

New Delhi, the ^{20th} 2nd February, 1980.

NOTIFICATION

No 3191-F.No.316/796/79-UT.

In exercise of the powers conferred by sub-section (1) of section 269-B of the Income-tax Act, 1961 (43 of 1961) and in partial modification of their order No.4-F.No.328/111/72-UT dated 6-2-73, the Central Government hereby order that in the Table appended to the aforesaid order dated 6-2-73, the entries under columns (2) and (3) against S.No.1 shall be substituted by the following:-

TABLE

(1)	(2)	(3)
1.	Inspecting Assistant Commissioner of Income-tax, Acquisition Range, Hyderabad.	Areas falling in the State of Andhra Pradesh and the Territory of Yanam in the Union Territory of Pondicherry.

2. The entry 1(B) shall stand deleted.

3. This order shall be deemed to have come into force with effect from 22-11-79.


(S.R.GUPTA)

Under Secretary to the Govt. of India.

To

The Manager,
Govt. of India Press,
Mayapuri, Ring Road,
New Delhi.

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ITCC

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(S.R. GUPTA)

Under Secretary to the Government of India